

Change in policy on blacklisting of firms

514. SHRIMATI SASIKALA PUSHPA: Will the Minister of DEFENCE be pleased to state:

(a) whether Government has blacklisted any firms, which resorted to unscrupulous means to grab defence deal, so far, if so, the details thereof;

(b) whether Government felt any need to bring in change in policy of blacklisting of firms which resort to unscrupulous means to grab defence deal; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) to (c) Six firms including their allied and subsidiary firms are debarred from further business dealings with Ministry of Defence for a period of ten years *w.e.f.* 11.4.2012. Further, business dealings are suspended/put on hold in respect of 13 firms. In respect of another four firms, orders were issued restricting procurement from the concerned firms to cases where procurements are justified and necessary on the basis of operational urgency, national security and non-availability of other alternatives.

Guidelines for penalties in business dealings with entities have been promulgated, which have come into effect from 21.11.2016. These guidelines have been promulgated to ensure probity, transparency, propriety and compliance in the defence procurement process. The guidelines are also aimed at ensuring fairness, impartiality, rigour and correctness in dealings with entities, keeping in view the overall security interests of the country.

Import of defence equipments

515. SHRI VIVEK K. TANKHA: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that India has to import most of its defence equipments, if so, the details thereof;

(b) whether Government is working out on any action plan to make the country self reliant in the field of defence equipment productions, if so, the details thereof; and

(c) whether there is any plan to include private sector in the production of defence equipment on a large scale?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) to (c) Procurement of defence equipment is undertaken